

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Rejoinder not filed.

Breret

22/2/01

for Admissioon

Breret

12
16/1/01

08. 23.02.2001

Learned Counsel for the petitioners is absent. No further time can be allowed to file rejoinder. Pleadings are taken to be complete. Adjourned to 11.04.2001. for hearing and final disposal at the stage of admission.

J.P.M,
Vice-Chairman,
23/2/01

Member (J),

09. ORDER DA TED 11-4-2001.

Learned counsel for the applicant and his associates are absent without any request for adjournment. As this is a case of compassionate appointment where pleadings have been completed long ago, it is not possible to drag on the matter indefinitely. We have, therefore, heard Mr. B. Dash, learned ASC appearing for the Respondents.

Applicant in this case is ^{the} widow J.P.M. of late Ramesh Chandra Barik, Ex-EDBPM, Saradhapur BO who passed away in harness on 15.5.99 leaving behind the widow (applicant) 2 sons and 3 daughters. The Widow applied to consider ~~the~~ case of her eldest son Sankarsan Barik for the post of EDBPM. Respondents have mentioned in their counter that the case of compassionate appointment

J.P.M.

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of Sankarsan Barik was considered but it was found that he is not eligible as he has not attained 18 years of age. Respondents have further stated that S. Barik will attain 18 years of age on 12.6.2001. While indicating this fact it has been mentioned in Annexure-R/4 by the Respondents that Shri S. Barik may submit synopsis for compassionate appointment to any other post after attaining 18 years of age. In view of this we dispose of this O.A. with a direction to Respondent No. 2 that Synopsis and other documents submitted by applicant already, should be considered by the CRC in the next meeting of the CRC ~~next~~ to be held after 12.6.2001 for giving a suitable ED post to the son of the applicant. The Original Application is accordingly disposed of. No costs.

(G. NARASIMHAM)
MEMBER (JUDICIAL)

Somnath Som
(SOMNATH SOM)
VICE-CHAIRMAN

KNM/CM.

Free copies of final order dt. 11.4.2001 issued to counsels for both sides.

*Am
S.O(T)*

*De
17/4/01*